

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3041

ANSWERED ON:10.02.2014

SOCIAL SECURITY FOR WORKERS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the unorganised workers particularly in hotel, private security and others are not getting any benefits of various Government welfare schemes;
- (b) if so, whether the Government has received any representation to bring such workers under the ambit of unorganized sector to make them eligible for the said benefits;
- (c) if so, the response of the Government in this regard;
- (d) the measures taken for the Social Security with special reference to Assured Pension with indexation for all workers including self-employed in the country; and
- (e) the present status of Labour Law in regard to micro and small enterprises?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI KQDIKUNNIL SURESH)

(a) to (c): No such specific representation has been received in the Ministry of Labour and Employment. However with a view to provide to social security to all unorganized workers, including workers in hotel and private security, the Government has already enacted the 'Unorganized Workers' Social Security Act, 2008'. As per the Act, unorganised workers means home based workers, self-employed worker in the unorganised sector and includes a worker in the organised sector not covered by The Act viz.

- (i) The Workmen's Compensation Act 1923,
- (ii) The Industries Disputes Act, 1947,
- (iii) The Employees' State Insurance Act 1948,
- (iv) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952,
- (v) The Maternity Benefit Act, 1961
- (vi) The Payment of Gratuity Act, 1972. The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The Government has implemented Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance cover of Rs. 30,000/- per annum on family floater basis to BPL families (A unit of five) in the unorganised sector, Aam Adami Bima Yojana (AABY) for providing insurance cover to the head of family or one earning member of rural landless households between the age of 18 years and 59 years and Indira Gandhi National Old Age Pension Scheme (IGNOAPS) for all citizens above the years of 60 years and living below poverty line. For persons above the age of 80 years the amount of pension has been raised from Rs. 200 to Rs. 500 per month.

(d): The government has enacted employees' pension scheme 1995 for extending pension benefits to the workers. It is financed through contribution from the employers at the rate of 8.33% of the wages of employees and the central government also contributes 1.16% of the wages of the employees. The present pension under EPS, 1995 has not been indexed with inflation.

(e): There is no proposal for any specific legislation in regard to micro and small enterprises.